NOTIFICATION

G.S.R.– In exercise of the powers conferred by sub-section (1) read with clauses (a), (b) and (c) of sub-section (2) of section 25 of the University Grants Commission Act, 1956 (3 of 1956), and in supersession of the University Grants Commission (Disqualification, Retirement and Conditions of Service of Members) Rules, 1956, except as things done or omitted to be done before such supersession, the Central Government hereby makes the following rules, namely:

1. Short title and commencement

(1) These rules may be called the University Grants Commission (Disqualification, Retirement and Conditions of Service of Members) Rules, 1992.

(2) They shall come into force on the date of their publication in the official Gazette.

2. Definitions:

In these rules, unless the context otherwise requires -

(a) "Chairman" means the Chairman of the Commission;

(b) "Commission" means the University Grants Commission established under section 4;
c) "member" means a member of the Commission and includes the Chairman and Vice-Chairman thereof;

d) "Section" means a section of the University Grants Commission Act, 1956; and

e) "Vice-Chairman" means the Vice-Chairman of the Commission.

3. Disqualifications: -

(1) A person shall be disqualified, for continuing as a member:

(a) if he becomes of unsound mind and stands declared by a competent court; or

(b) if he is an undischarged insolvent.

(2) If any member is, without permission of the Commission, absent from any four consecutive meeting of the Commission, he shall cease to be the member the commission.

4. Pay and allowances of Chairman and Vice-chairman:

(1) The post of Chairman shall carry a basic pay of Rs. 8000/- per month and the post of Vice-Chairman shall carry a scale pay of Rs. 7300–100–7500–250–8000.

(2) The Chairman and the Vice-Chairman shall be entitled to pay, to House Rent Allowance, City Compensatory Allowance, Dearness Allowance and such other allowances as admissible under the rules Central Government, officers of equivalent grade.

(3) The salary payable to the Chairman and the Vice-Chairman shall be fixed after taking into account to pension or pensionary value of terminal benefits both, if any, received by him on the analogy of rules as applicable to re-employed pensioners under Central Government.

5. Travelling and daily allowance to members:–

(1) The Chairman and the Vice-Chairman shall be entitled to travelling allowance and daily allowance for official tours and journeys at the rules as applicable to Central Government officers of equivalent grade.

(2) The other members of the Commission shall be entitled to travelling allowance and daily allowance for official tours and journeys in accordance with orders issued by the Central Government in relation to the non-official members of the committees. Commissions of enquiry and such like categories of persons,

6. Term of office and retirement.–

The term of office of the Chairman, the Vice-chairman and other members shall be as specified in sub-clauses (a), (b) and (c) respectively of sub-section (1) of section G of the Act:
Provided that the Central Government may after giving him an opportunity of being heard, by order and for reasons to be recorded in writing retire a member earlier.

7. **Provide Fund and pension.–**

   (1) Persons appointed as Chairman and Vice-chairman shall be governed by the Contributory Provident Fund Scheme operated by the Commission:

   Provided that if a person who was in pensionable employment is appointed as: Chairman or Vice-Chairman, he shall be allowed, at his option, to count his previous service upto the normal age of superannuation for pension and retirement benefits under the previous employer subject to the condition that the previous employer shall discharge its pensionary liability by paying in lump-sum as a one time payment the pro-rata pension, service gratuity, terminal gratuity and Death-cum-retirement Gratuity for the service upto the date of his joining Commission. Chairman and Vice-Chairman shall not eligible for pension or pensionary benefits after attaining the age of superannuation, but shall be eligible to the contributory Provident Fund Scheme of the Commission on the same terms and conditions as are applicable to other re-employed employees of the Commission.

   (2) Except in respect of matters for which specific provisions have been made, the rules, regulations, orders, instructions and procedures as applicable to the employees of the Commission in respect of all matters relating to the operation of the Contributory Provident Fund Scheme or the Pension-cum-Gratuity and General Provident Fund Scheme, as the case may be, shall apply mutatis mutandis to the Chairman and the Vice-Chairman. Such matters shall include the conditions for counting past service for purpose of pension, transfer of pension liability and Provident Fund contributions of Past service, the Applicable age of superannuation for purpose of pension, rates of contribution to and employer’s share and rates of interest thereon in the Provident Fund accounts and other details.

   (3) For the Period of their tenure of office after attaining the normal age of superannuation as applicable to employees of the Commission, the Chairman and the Vice-Chairman shall be entitled to the Benefit of the Schemes refered to in this rule, only to the extent they are applicable to re-employed pensioners in the Commission.

8. **Leave**

   (i) The Chairman and the Vice-Chairman shall be entitled to Earned leave on full pay at the rate of 30 days in a calendar year. The leave shall be credited to his account in advance in two half-yearly instalments of 15 days each on the first day of January and first day of July every year:

   Provided that if the Chairman or the Vice-Chairman assumes or relinquishes charge of the office during the currency of a half year, leave at the rate of two and a half days for each completed month of service shall be credited to his account.
(ii) The leave at the credit of the Chairman and the Vice-chairman at the close of the previous half-year shall be carried forward to the new half-year, subject to the condition that the leave so carried forward plus the credit for that half year does not exceed the maximum limit of 240 days.

(iii) The Chairman, or Vice-Chairman on relinquishing the charge of his office shall be entitled to receive a sum equivalent to the leave salary admissible for the number of days of leave on full pay including all allowance’s due to him at the time of his relinquishment of charge subject to a maximum of 240 days.

(iv) The Chairman and Vice-chairman shall also be entitled to half pay leave at the rate of 20 days for each completed year of service. This half pay leave may only be availed of as commuted leave on full pay on medical certificate. When commuted leave is availed, twice the amount of half pay leave shall be debited against half pay leave due.

(v) Chairman and the Vice-Chairman shall to avail extra-ordinary leave without maximum period of three months during full medical medical grounds.

9. Service conditions and benefits not specifically provided for. – In respect of any other matter relating to the service conditions and benefits of the chairman and the Vice-Chairman, for which no specific provision has been made, the rules, regulations, orders and instructions issued by the Central Government from the time to time as applicable to Central Government servants of the same category and of equivalent grades shall mutatis mutandis apply.